

purview of the Central Administrative Tribunal, by virtue of Section 2(b) of the Administrative Tribunals Act, in regard to such matters in respect of which he is governed by the Industrial Disputes Act. The Government have a proposal to bring such an employee also under the purview of the Central Administrative Tribunal.

Policing the Nepal border to check smuggling and infiltrations

4600. SHRI VIJOY KUMAR YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government ordered to open 27 Police Stations at the Nepal border to check smuggling and infiltration;

(b) whether it is a fact that 27 jeeps were purchased for these stations;

(c) whether it is also a fact that all the 27 jeeps are lying at Patna;

(d) whether it is a fact that not a single senior high police officers has ever visited the aforesaid new police stations; and

(e) if so, what steps Government have taken to activate said police stations ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) The Bihar Government has set up 27 new Police Stations on Indo-Nepal border in April, 1985.

(b) The Bihar Government sanctioned Rupees 24,30,000/- for purchase of 27 new jeeps out of which only 26 jeeps could be purchased due to increase in prices. The purchase of one more jeep is under consideration of the State Government.

(c) Jeeps have been allotted to 17 new Police Stations and the same have been sent to the concerned districts. Many of the newly created Police Stations are functioning in purely temporary make-shift type of accommodations. Hence, the jeeps have not been sent there. The remaining jeeps will be sent as soon as satisfactory accommodation for the Police Stations is made available.

(d) This is not correct. The Superintendents of Police have already visited the new Police Stations.

(e) Efforts are being made to obtain suitable accommodation for the Police Stations and to activate them properly.

Demand for Boundary Commission for Arunachal-Assam Boundary

4601. SHRI WANGPHA LOWANG : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether All Arunachal Students Union have observed 'Arunachal-bandh' on 7 and 8 November, 1985 demanding that the Government of India should set up a Boundary Commission to go into the problems of Arunachal-Assam boundary;

(b) if so, the reaction of Government thereto; and

(c) whether Government propose to appoint a Boundary Commission or a Tripartite Committee to go into the boundary problems ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : (a) The All Arunachal Pradesh Students' Union (AAPSU) took out a procession on 7-8th November, 1985 to press for demands which included a demand for early and peaceful solution of the Assam-Arunachal boundary issue.

(b) and (c). A Tripartite Committee consisting of the representatives of the Survey of India, Government of Assam and Government of Arunachal Pradesh was set up in 1979. The Survey of India are undertaking the task of erecting pillars in the undisputed areas. Difficulties, however, are being faced with regard to the demarcation in certain areas. The Tripartite Committee meetings are being held periodically with the purpose of demarcating the boundary with such adjustments as may be mutually agreed upon.